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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

OA.964/99

dt.30-6-99

Between

T. Yesu Ratnam

: Applicant

and

1. Press Information Bureau
Govt. of India, rep. by its
Asstt. Information Officer
Vijayawada, Gandhinagar
Vijayawada, Krishna Dist.

2. Dist. Employment Exchange
Officer,
Vijayawada
Krishna District

: Respondents

Counsel for the applicant

: Ch. Srinivas
Advocate

Counsel for the respondents

: Shyama
CGSC
V.V. Anil Kumar

Coram

Hon. Mr. R. Rangarajan, Member (Admn.)

Hon. Mr. B.J. Jai Parameshwar, Member (Judh.)

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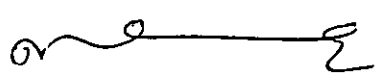
Order

Oral order (per Hon. Mr. R. Rangarajan, Member (Admn.))

Heard Mr. Ch. Srinivas for the applicant and Ms. Shyama for the respondents.

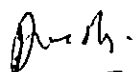
1. The applicant is an aspirant for the post of Sweeper-cum-Farash under the control of Respondent-1. It is stated ^{that} by memo No.2/15/98-V dated 15-6-99 (Annex.2) ~~that~~ an indent has been placed on the Employment Exchange, Vijaya-wada for sponsoring candidates for the post of Sweeper-cum-Farash.
2. The applicant submits that in view of the Supreme Court decision in 1996(6) SCALE 676 (Excise Superintendent Malkapatnam, Krishna District, Andhra Pradesh vs. K.B.N. Vishweswara Rao & others) his case ~~is~~ ^{should be} also considered even if his name has not been sponsored by the Employment Exchange.
3. The case of the applicant should also be considered along with the Employment Exchange sponsored candidates provided if the applicant fulfils the conditions required for the post. ^{except sponsored by Employment Exchange} and the applicant submits ^{his} application ^{at least} ~~within~~ one week earlier to the start of the selection proceedings either written test or viva-voce or both written and viva-voce test.
4. The OA is disposed of at the admission stage. No costs.


(B.S. Jai Parameshwar)
Member (Judg.)


(R. Rangarajan)
Member (Admn.)

Dated : June 30, 99
Dictated in Open Court

sk


Total

C.C. today
✓

1ST AND 2ND COURT

COPY TO:-

1. HON'BLE

2. HHRP M(A)

3. HBSOP M(J)

4. D.R.(A) ✓

5. SPARE ✓

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH : HYDERABAD.

THE HON'BLE MR. JUSTICE D.H. NASIR
VICE - CHAIRMAN

THE HON'BLE MR. H. RAJENDRA PRASAD :
MEMBER (A)

THE HON'BLE MR. R. RANGARAJAN :
MEMBER (A) ✓

THE HON'BLE MR. B. S. JAI PARAMESWAR :
MEMBER (J) ✓

ORDER: 30/6/99

ORDER / JUDGEMENT

MA / RA / CP No.

in
DA. No. 964/99

ADMITTED AND INTERIM DIRECTIONS
ISSUED.

ALLOWED.

C.P. CLOSED.

R.A. CLOSED.

O.A. CLOSED.

DISPOSED OF WITH DIRECTIONS

DISMISSED.

DISMISSED AS WITHDRAWN.

ORDERED / REJECTED.

NO ORDER AS TO

SRR

Peoples
Along with
copy to
R1

R1
At 10:15 to R1

